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+ CS(OS) 7/2019, IA 22422/2023, IA 22423/2023 DEEPAK GUPTA

..... Plaintiff

Through: Mr. Sandeep Jindal &Ms. Ambika Shukla,

Advs. (Through VC)

versus

ASHOK GUPTA AND ORS.

..... Defendant

Through: Mr. Anil Pruthi, Adv. for D-1.

anilpruthi25@hotmail.com

Ms. Seema Gupta, Adv. for D-3 & other legal

heirs of D-2.

CORAM:

JOINT REGISTRAR (JUDICIAL) MS. TYAGITA SINGH, (DHJS)

ORDER 13.03.2024

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Matter is taken up through physical hearing as well as video conferencing.

<u>IA 22422/2023</u> (Application u/O XXII Rule 4 r/w Sec. 151 CPC filed by plaintiff)

IA 22423/2023 (Application u/S. 5 Limitation Act filed by plaintiff)

Ld. Counsel for defendant no.3 has stated that defendant no. 3 is husband / one of the LRs of deceased defendant no.2 and she has provided the details of the other LRs of deceased to the Ld. Counsel for plaintiff.

Ld. Counsel for plaintiff is directed to file detailed names and addresses of all the LRs of deceased defendant no.2 with the Registry within two weeks. Fresh notice of the application be issued to the remaining LRs of deceased defendant no.2 on filing of PF and proposed Amended Memo of Parties clearly reflecting the complete address of LRs of deceased defendant no.2, within two weeks.

Be fixed for report of service and further hearing on 17.05.2024.

TYAGITA SINGH, (DHJS), JOINT REGISTRAR (JUDICIAL)

MARCH 13, 2024/sm